

(2020) 02 DEL CK 0457

In the Delhi High Court

Case No : Criminal Writ Petition No. 511 Of 2020 , Criminal Miscellaneous
Application No. 3824 Of 2020

Nishat Sageer & Ors.

APPELLANT

Vs

State Of Nct

RESPONDENT

Date of Decision : 19-02-2020

Acts Referred:

Indian Penal Code, 1860 — Section 34, 406, 498A

Citation : (2020) 02 DEL CK 0457

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : Deepak Khosla, Nandita Rao

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

Quashing of FIR No. 383/2017, under Sections 498A/406/34 IPC, registered at police station Jamia Nagar, Delhi is sought on the ground that the

matrimonial dispute stands amicably settled between the parties and petitioner No.1/-wife and petitioner No.2/husband are living together happily for

last six months.

Upon notice, learned Additional Public Prosecutor for State points out that the complainant of FIR in question has been impleaded as petitioner

whereas she has to be impleaded as second respondent in this petition.

Learned counsel for petitioners has placed before this Court Amended Memo of Parties impleading complainant of FIR in question as respondent

No.2, which is taken on record.

Complainant of the FIR in question, is present in the Court and she submits that

the dispute with the petitioners has been amicably resolved and she is happily and peacefully living with her husband and to restore cordiality between the parties, the FIR in question and proceedings emanating therefrom be quashed.

Learned Additional Public Prosecutor for State submits that parties are present in the Court and they have been duly identified by Investigating Officer of this case.

In view of the fact that complainant of FIR in question is happily living with petitioner/husband, FIR No. 383/2017, under Sections 498A/406/34 IPC, registered at police station Jamia Nagar, Delhi and proceedings emanating therefrom, are hereby quashed qua petitioners.

The petition along with pending application is disposed of accordingly.